

**Indo-Japan Joint Venture for aided
Marine Products**

2432. SHRIMATI BASAVA RAJESWARI: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether joint ventures between India and Japan for marketing marine products is proposed to be set up;

(b) if so, the details thereof;

(c) whether any agreement has been reached thereon; and

(d) if so, the details thereof?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) to (d). Two joint venture projects between Indian and Japanese companies namely (i) M/s. K.S.K. Fisheries Ltd. Calcutta with M/s. Shimizu and Company Ltd. and M/s. Kawasho Corporation, Japan and (ii) M/s. Baby Marine Group, Kerala with M/s. Cosmos Foods Co. Ltd. Japan for the manufacture of marine products have been permitted

M/s. K.S.K. Fisheries Ltd. entered into an agreement on 10.1.1986 with their Japanese collaborator for fishing in Indian Exclusive Economic Zone, export of marine products to overseas markets and other activities as are incidental to and necessary for the above activities. M/s. Baby Marine Group entered into an agreement with their Japanese collaborator on 26.7.1988 for the purpose of processing, packing and exporting marine products and aquaculture.

[*Translation*]

**Setting up of Medical College in
Bareilly**

2433. SHRISANTOSH KUMARGANGWAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether there is any proposal to set up a medical college at Bareilly; and

(b) if so, the details thereof and by when it is likely to start?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROUTHAY): (a) The Ministry of Health and Family Welfare, Government of India, have no such proposal.

(b) Does not arise.

[*English*]

Cost of Cultivation

2434. SHRI M. BAGA REDDY: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the cost of cultivation under the lift irrigation scheme is comparatively higher than under flow irrigation scheme; and

(b) if so, the facilities and the concessions proposed to be provided to minimise the difference in the cost of cultivation of these two schemes?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) and (b). The gross cost of cultivation by lift irrigation scheme vis-a-vis flow irrigation schemes differs according to the lift involved, electrical charges for pumping, length of canals and the cost of storage. The actual water rates levied however are decided by the State Governments. The National Water Policy has recommended rationalisation of water rates for both surface and ground water.